

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

CCP No. 2/2013 in Original Application No. 331/2011

This, the 16th day of July 2013

HON'BLE SRI D.C. LAKHA, MEMBER (A)
HON'BLE SRI NAVNEET KUMAR, MEMBER (J)

Vineet Kumar aged about 34 years, son of Vijay Pal Singh resident of 741, Civil Lines, Unnao

Applicant.

By Advocate: None

Versus

Ranjit Sinha, Director, Central Bureau of Investigation, Govt. of India, VII Floor, CGO Complex, Lodhi Road, New Delhi-110003.

Respondents.

By Advocate: Sri S.P.Singh

ORDER (Dictated in open court)

By Hon'ble Sri D.C. Lakha, Member (A)

This contempt petition is preferred against the alleged non-compliance of order dated 12th September, 2012 in O.A. No.331/2011. The operative part of the order is as under:-

"18. In the conspectus of the discussion made hereinabove and having regard to the preposition of law laid down by the Hon'ble Apex Court in the aforesaid judgments, this O.A. is partly allowed. The impugned order dated 17.6.2011 cancelling the candidature of the applicant (Roll No. 0901040793-OBC) is hereby quashed. The other order which has been impugned dated 12.5.2011 is in fact an information furnished under Right to Information Act and as such in respect of it neither any order can be passed nor it is required to be passed. In the follow up action, the opposite parties are directed to appoint the applicant on the post in question in pursuance of his selection, expeditiously. No order as to costs."



2. Notice was issued. The counsel for respondent has drawn our attention to the compliance affidavit and supplementary compliance affidavit filed respectively on 29.5.2013 and 9.7.2013.

3. The learned counsel for the petitioner is not present today. Since the matter of contempt is between the court and contemnor, we take up this matter for consideration and disposal.

4. We have perused the order of the Tribunal and compliance affidavit. The respondent counsel has also submitted that applicant has been appointed on the post of APP and he joined the duty. Accordingly, we find that the contempt petition does not survive and the same is dismissed having been complied with. Notice stands discharged.

VR. Chopra
(NAVNEET KUMAR)
Member (J)


(D.C. LAKHA)
Member (A)

Copy of order
dated 16-7-13 HLS/
Subsd
17-7-13